

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.283 of 1996

Date of Order: 04.08.2004

PRESENT : HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

BAIDYA NATH SINGH

VS.

UNION OF INDIA AND ORS. (E.Rly)

For the Applicant : Mr. A.K. Banerjee, Counsel

For the Respondents : Dr. S. Sinha, Counsel

O R D E R

MR.S.K. HAJRA.AM:

The applicant who is an employee of Eastern Railway filed this O.A. for a direction to the respondents to consider his representation dated 07.02.1996 (Annexure-G) for changing his designation from Striker and posting him to the post of Chipper pursuant to the decision taken in the PNM meeting held on 4.1.95.

2. We perused the pleadings of the applicant. Inspite of sufficient opportunity given to the respondents for filing reply, nothing has been filed by them.

3. The applicant filed a representation to the Sr. Divisional Personnel Officer, Eastern Railway, Howrah, dated 07.02.1996 seeking posting him as Chipper with retrospective effect.

4. We heard 1d. counsel for both sides and perused the pleadings.

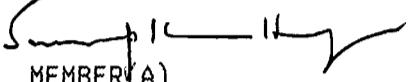
5. Dr. S. Sinha, 1d. counsel for the respondents submitted that there was no objection to the representation dated 07.02.1996 of the applicant to the Sr. Divisional Personnel Officer, E.Railway being considered in accordance with rules and reasoned order passed.

6. In the facts and circumstances of the case, Chief Personnel Officer, i.e. respondent No.02 or any other competent authority is directed to consider the representation dated 07.02.1996 and pass a reasoned order in accordance with rules and communicate the same to the applicant within a period of four months from the date of receipt of copy of this order.

7. With the above observations, the O.A. is disposed of. No order as to costs.



MEBER(I)



MEMBER(A)